

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Officewise Statement

MEETING NUMBER : 3/82-ALC4/2007 **MEETING DATE** : 23.05.2007

1	Case No.:8/42/87-ALC1/2004	Party Name:ALKALOIDS CORP	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/01383/AM05/	RLA File :02/24/040/00233/AM05/	Lic.No/Date:0210074215 20.01.2005	Defer Date:
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of Central Council for Research Ayurveda and Siddha D/o AYUSH forwarded vide their letter No. 9-4/2006-CCRAS/Admn. dated 24.1.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Scammony Resin -----1kg Import item Scammony root-----10.00kgs Export product Gentian aqueous Extract (Dry)-----1kg Import item Gentian Roots-----2.1978kgs Export product Senega root Extract -----1kg (equivalent to 1.1062kgs of senega soft extract) Import item Senega Root-----4.00kgs Export product Cascara Dry Extract-----1kg Import item Cascara bark-----2.85kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

2	Case No.:26/1/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/01542/AM05/	RLA File :02/24/040/00274/AM05/	Lic.No/Date:0210075301 18.02.2005	Defer Date:
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of Central Council for Research Ayurveda and Siddha D/o AYUSH forwarded vide their letter No. 9-4/2006-CCRAS/Admn. dated 24.1.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Gentian aqueous Extract (Dry)-----1kg Import item Gentian Roots-----2.1978kgs RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

3	Case No.:10/20/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00429/AM06/	RLA File :02/24/040/00081/AM06/	Lic.No/Date:0210080076 15.07.2005	Defer Date:20.06.2007
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee perused the report of Central Council for Research Ayurveda and Siddha D/o AYUSH forwarded vide their letter No. 9-4/2006-CCRAS/Admn. dated 24.1.2007 and observed that there is no recommendation. Therefore, the Committee decided to call for comments from Central Council for Research Ayurveda and Siddha and deferred the case four weeks.			

4	Case No.:1/28/84-ALC3/2005	Party Name:CHEMICAL RESOURCES,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/84/050/00310/AM06/	RLA File :22/80/040/00003/AM06/	Lic.No/Date:2210004731 01.08.2005	Defer Date:20.06.2007
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of DC(SSi) stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

5	Case No.:5/37/82-ALC1/2005	Party Name:FDC LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/00946/AM06/	RLA File :03/94/040/00798/AM06/	Lic.No/Date:0310356218 22.11.2005	Defer Date:20.06.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that information had been called for from the RLA vide letter dt 18.5.2007. The Committee decided to remind/ call for application from RLA/firm. The Committee accordingly decided to defer this case for four weeks.

6	Case No.:5/37/87-ALC1/2005	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/00995/AM06/	RLA File :09/24/040/00299/AM06/	Lic.No/Date:0910024652 23.11.2005	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodium from 6 APA Stage----1kg Import items 1. 6-APA-----0.490kg 2. Acetone-----0.0034kg 3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg OR 3.a) O-chloro Benzaldehyde-----0.5034kg 3.b) Hydroxyl Amine Sulphate-----0.3192kg 3.c) Methyl Acetoacetate-----0.410kg 3.d) Chloroform-----0.270kg 3.e) Methylene chloride-----0.0542kg 4. Methylene chloride/Ethyl Acetate-----0.620kg 5. 2-Ethyl Hexanoic Acid----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

7	Case No.:7/36/87-ALC1/2005	Party Name:SURYA PHARMACEUTICAL LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/01014/AM06/	RLA File :22/24/040/00036/AM06/	Lic.No/Date:2210005013 28.11.2005	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

8	Case No.:15/36/82-ALC1/2005	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01011/AM06/	RLA File :22/21/040/00081/AM06/	Lic.No/Date:2210005025 29.11.2005	Defer Date:
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodium from Pen G route----1kg Import items 1. Penicillin G Potassium first crystal-----1.43 BOU 2. Penicillin G Amidase (Enzyme)-----0.732gm 3. Methylene chloride----0.407kg 4. Acetone-----0.1254kg 5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg OR 5.a) O-chloro Benzaldehyde-----0.5034kg b) Hydroxy Amine Sulphate-----0.3192kg c) Methyl Acetoacetate-----0.410kg d) Chloroform-----0.270kg e) Methylene chloride-----0.0542kg 6. Methylene Chloride/Ethyl Acetate-----0.620kg 7. 2-Ethyl Hexanoic acid-----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

9	Case No.:20/37/87-ALC1/2005	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/01061/AM06/	RLA File :09/24/040/00287/AM06/	Lic.No/Date:0910024801 02.12.2005	Defer Date:20.06.2007
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

10	Case No.:19/37/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/01055/AM06/	RLA File :02/24/040/00193/AM06/	Lic.No/Date:0210084048 06.12.2005	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of D/o AYUSH forwarded vide their letter No. 9-4/2006-CCRAS/Admn. dated 24.1.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Senega Extract -----1kg

Import item

Senega Roots-----4.00kgs

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

11	Case No.:39/38/82-ALC1/2005	Party Name:LUPIN LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01028/AM06/	RLA File :03/95/040/01052/AM06/	Lic.No/Date:0310358437 06.12.2005	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

12	Case No.:8/39/87-ALC1/2005	Party Name:SURYA PHARMACEUTICAL LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/01083/AM06/	RLA File :22/24/040/00045/AM06/	Lic.No/Date:2210005064 12.12.2005	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

13	Case No.:8/41/87-ALC1/2005	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/01143/AM06/	RLA File :09/24/040/00358/AM06/	Lic.No/Date:0910025031 28.12.2005	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product Ampicillin 250 MG capsules and Pencilline 500 MG Capsules under para 4.7 of HBP as per agenda. The Committee in light of the comments of the representative of PI Division in the meeting decided to fix I/O Norms as per SION A-62 for the export product for the purpose of para 4.7 of HBP only. As regards Ampicilline 500 MG capsules, the Committee decided to calculate the quantities of input prorata to the above norms. RLA concerned may calculate the quantities of the inputs on pro-rata basis of the revised SION and take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

14	Case No.:9/43/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/01212/AM06/	RLA File :02/24/040/00225/AM06/	Lic.No/Date:0210085352 10.01.2006	Defer Date:
	Decision :Export product The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of Central Council for Research Ayurveda and Siddha D/o AYUSH forwarded vide their letter No. 9-4/2006-CCRAS/Admn. dated 24.1.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Senega Extract -----1kg Import item Senega Roots-----4.00kgs RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

15	Case No.:25/45/87-ALC1/2005	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/01315/AM06/	RLA File :09/24/040/00413/AM06/	Lic.No/Date:0910025312 31.01.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from 6 APA Stage----1kg

Import items

1. 6-APA-----0.490kg

2. Acetone-----0.0034kg

3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

3.a) O-chloro Benzaldehyde-----0.5034kg

3.b) Hydroxyl Amine Sulphate-----0.3192kg

3.c) Methyl Acetoacetate-----0.410kg

3.d) Chloroform-----0.270kg

3.e) Methylene chloride-----0.0542kg

4. Methylene chloride/Ethyl Acetate-----0.620kg

5. 2-Ethyl Hexanoic Acid----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

16	Case No.:31/45/87-ALC1/2005	Party Name:SARA LEE HOUSEHOLD & BODY CARE INDIA PRIVATE LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Transferred to Different Section
	HQ File :01/87/050/01323/AM06/	RLA File :04/24/040/00514/AM06/	Lic.No/Date:0410078385 02.02.2006	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV section as the export product pertains to them.			

17	Case No.:31/47/82-ALC1/2005	Party Name:CALYX CHEMICALS & PHARMACEUTICALS PVT.LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01335/AM06/	RLA File :03/94/040/01210/AM06/	Lic.No/Date:0310365692 03.02.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee decided to remind the DBT for their comments and deferred the case for four weeks.			

18	Case No.:3/47/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/01336/AM06/	RLA File :02/24/040/00236/AM06/	Lic.No/Date:0210086089 07.02.2006	Defer Date:20.06.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that information has been called for from Nationa Norcotics Bureau Gwalior as to whether the NOC issued by Nehru Place Office for import of Noscapine Crude may be accepted. The Committee accordingly decided to defer this case for four weeks.

19	Case No.: 20/4/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Deferred
	HQ File :01/87/050/01496/AM06/	RLA File :09/24/040/00498/AM06/	Lic.No/Date:0910025690 21.03.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

20	Case No.: 26/4/87-ALC1/2006	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Rejected
	HQ File :01/87/050/01517/AM06/	RLA File :07/24/040/01025/AM06/	Lic.No/Date:0710043911 23.03.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that information had been called for from the firm vide letter dated 29.1.2007 but no reply has been received from him. In absence of complete information, it is not possible for the Committee to workout the I/O Norms. RLA concerned may take further necessary action including cancellation of advance licence under para 4.7 of HBP as per above decision of Norms Committee.			

21	Case No.: 20/9/82-ALC1/2006	Party Name:LEPRO HERBALS PVT. LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Approved
	HQ File :01/82/050/00017/AM07/	RLA File :05/24/040/01089/AM06/	Lic.No/Date:0510180324 04.04.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/163/2006-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Enoxolone EP/BP----1kg Import items 1. Glycyrrhizinic Acid-----2.97kg 2. Methanol-----2.33kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

22	Case No.: 2/8/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Approved
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	HQ File :01/87/050/00010/AM07/	RLA File :02/24/040/00002/AM07/	Lic.No/Date:0210088061 07.04.2006	Defer Date:
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of D/o AYUSH forwarded vide their letter No. 9-4/2006-CCRAS/Admn. dated 24.1.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Senega Extract -----1kg Import item Senega Roots-----4.00kgs RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			
23	Case No.:2/10/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00078/AM07/	RLA File :09/24/040/00014/AM07/	Lic.No/Date:0910026049 24.04.2006	Defer Date:20.06.2007
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			
24	Case No.:3/10/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00079/AM07/	RLA File :09/24/040/00257/AM06/	Lic.No/Date:0910026052 24.04.2006	Defer Date:20.06.2007
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			
25	Case No.:16/12/82-ALC1/2006	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/00115/AM07/	RLA File :09/24/040/00033/AM07/	Lic.No/Date:0910026075 26.04.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/16/2006-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Chlordiazepoxide tablets 5mg and 10mg

Import items

1. Chlordiazepoxide hcl-----5.10mg (for 5 mg tablets) and 10.20mg (for 10 mg tablets)
2. Lactose-----40.80mg (for 5 mg tablets) and 65.60mg (for 10 mg tablets)
3. Maize Starch-----10.03mg (for 5 mg tablets) and 17.37mg (for 10 mg tablets)
4. Magnesium Stearate----0.250mg (for 5 mg tablets) and 0.500mg (for 10 mg tablets)
5. Pregelatinised starch ----3.32mg (for 5 mg tablets) and 5.33mg (for 10 mg tablets)
6. Hypropellose (5cps)---0.750mg (for 5 mg tablets) and 1.125mg (for 10 mg tablets)
7. Hypromellose (15cps)---0.750mg (for 5 mg tablets) and 1.125mg (for 10 mg tablets)
8. Ethyl Cellulose (10cps)----0.500mg (for 5 mg tablets) and 0.750mg (for 10 mg tablets)
9. Diethyl Phthalate-----0.300mg (for 5 mg tablets) and 0.450mg (for 10 mg tablets)
10. Opaspray K-1-21093---0.280 (for 5 mg tablets) and 0.420mg (for 10 mg tablets)

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

26	Case No.:4/10/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/00088/AM07/	RLA File :09/24/040/00010/AM07/	Lic.No/Date:0910026076 26.04.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III dated 18.10.2006 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Ampicillin Trihydrate (6APA Route-----1kg

Import items

1. 6-APA-----0.596kg

2. a) D(-) Alpha Phenyl Glycine base -----0.417kg

2 b) Ethyl Aceto Acetate -----0.416kg

2. c) Potassium Carbonate-----0.196kg

OR

2. D(-) Alpha Phenyl Glycine Ethyl Aceto Acetate potassium dane salt-----0.876

3. Triethylamine-----0.020kg

4. Methylene chloride-----0.9797kg

5. N,N-Dlmethyl Acetamide-----0.010kg

6. Isopropyl alcohol-----0.399kg

7. Acetone-----0.0974kg

8. Pivaloyl Chloride---- 0.350kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

27	Case No.:8/10/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00096/AM07/	RLA File :02/24/040/00020/AM07/	Lic.No/Date:0210088734 28.04.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee perused the report of Central Council for Research Ayurveda and Siddha D/o AYUSH forwarded vide their letter No. 9-4/2006-CCRAS/Admn. dated 24.1.2007 and observed that there is no recommendation. Therefore, the Committee decided to call for comments from Central Council for Research Ayurveda and Siddha and deferred the case four weeks.			

28	Case No.:16/10/87-ALC1/2006	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Rejected
	HQ File :01/87/050/00112/AM07/	RLA File :03/94/040/00087/AM07/	Lic.No/Date:0310379325 08.05.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that information had been called for from the firm vide letter dated 19.1.2007 but no reply has been received from him. In absence of complete information, it is not possible for the Committee to workout the I/O Norms. RLA concerned may take further necessary action including cancellation of advance licence under para 4.7 of HBP as per above decision of Norms Committee.			

29	Case No.:17/10/87-ALC1/2006	Party Name:ADANI PHARMACHEM PVT. LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/00129/AM07/	RLA File :24/80/040/00006/AM07/	Lic.No/Date:2410016338 08.05.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/54/2006-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Piperazine Adipate BP/USP-----1kg Import items 1. diethyl Diamine Piperazine-----0.380kg 2. Adipic acid-----0.675kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

30	Case No.:39/9/82-ALC1/2006	Party Name:KDL BIOTECH LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/00209/AM07/	RLA File :03/94/040/00021/AM07/	Lic.No/Date:0310379882 10.05.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

31	Case No.:4/14/82-ALC1/2006	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/00215/AM07/	RLA File :09/24/040/00511/AM06/	Lic.No/Date:0910026249 11.05.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

32	Case No.:25/11/87-ALC1/2006	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Rejected
	HQ File :01/87/050/00182/AM07/	RLA File :03/94/040/00133/AM07/	Lic.No/Date:0310381026 19.05.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the description of export product is not as per DML for BP/USP grade product. The Committee noted that the firm was called for Personal Hearing but they have not attended the same. Accordingly the Committee decided to close the case and reopen the same when the request of the firm for PH is received.

33	Case No.: 5/14/87-ALC1/2006	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Approved
	HQ File :01/87/050/00188/AM07/	RLA File :03/94/040/00126/AM07/	Lic.No/Date:0310381358 23.05.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/192/2006-PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product CMIC Chloride-----1kg Import items 4. CMIC acid-----0.97kg 5. Phosphorus Pentachloride-----0.91kg 6. Methylene chloride/toluene-----0.70kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

34	Case No.: 35/14/82-ALC1/2006	Party Name:ELIXIR CHEMICALS PVT.LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Deferred
	HQ File :01/82/050/00328/AM07/	RLA File :03/94/040/01264/AM06/	Lic.No/Date:0310382878 02.06.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

35	Case No.: 1/16/82-ALC1/2006	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Rejected
	HQ File :01/82/050/00356/AM07/	RLA File :03/95/040/00250/AM07/	Lic.No/Date:0310383411 07.06.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that information had been called for from the firm vide letter dt. 27.7.2006 but no reply has been received from him. In absence of complete information, it is not possible for the Committee to workout the I/O Norms. RLA concerned may take further necessary action including cancellation of Advance Licence under para 4.7 of HBP as per above decision of Norms Committee.			

36	Case No.:1/23/87-ALC1/2006	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00336/AM07/	RLA File :05/24/040/00255/AM07/	Lic.No/Date:0510185276 21.06.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

37	Case No.:14/21/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00292/AM07/	RLA File :02/24/040/00081/AM07/	Lic.No/Date:0210090498 21.06.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that information had been called for from the O/o CNB Gwalior vide letter dt. 28.5.2007 The Committee accordingly decided to defer this case for four weeks.			

38	Case No.:11/16/82-ALC1/2006	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/00433/AM07/	RLA File :03/95/040/00317/AM07/	Lic.No/Date:0310386400 23.06.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that the information has been called for from the firm vide letter 28.5.2007. The Committee accordingly decided to defer this case for four weeks.			

39	Case No.:1/27/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00313/AM07/	RLA File :03/94/040/00310/AM07/	Lic.No/Date:0310387468 29.06.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of DBT stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

40	Case No.:2/27/87-ALC1/2006	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/00314/AM07/	RLA File :03/94/040/00306/AM07/	Lic.No/Date:0310387491 29.06.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/264/2007-PI-III dated 18.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product
 Aceclofenac BP-----1kg

Import items

1. Diclofenec sodium----1.11kg
2. Mono chloro aniline (MCA)-----0.42kg
3. 10% Palladium on carbon-----0.03kg
4. Methylene chloride-----1.00kg
5. Xylene-----0.40kg
6. dimethyl formamide-----1.00kg
7. Methanol-----1.37kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

41	Case No.:22/20/82-ALC1/2006	Party Name:LEPRO HERBALS PVT. LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/00517/AM07/	RLA File :05/24/040/00277/AM07/	Lic.No/Date:0510185826 05.07.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/163/2006-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.			

Export product
 Glycyrrhetic acid (18 Beta Glycyrrhetic acid---1kg

Import item
 Glycyrrhizic acid-----2.70kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

42	Case No.:29/21/82-ALC1/2006	Party Name:LEPRO HERBALS PVT. LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/00518/AM07/	RLA File :05/24/040/00278/AM07/	Lic.No/Date:0510185827 05.07.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/163/2006-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Enoxolone EP/BP----1kg

Import items

1. Glycyrrhizinic Acid-----2.97kg

2. Methanol-----2.33kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

43	Case No.: 6/27/87-ALC1/2006	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Approved
	HQ File :01/87/050/00356/AM07/	RLA File :03/94/040/00313/AM07/	Lic.No/Date:0310388066 05.07.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/41/2007-PI-III dated 16.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product L-Serine Methyl Ester Hcl-----1kg Import items 1. L-Serine-----0.72kg 2. Methanol----1.43kg 3. Acetone----0.80kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

44	Case No.: 7/27/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Transferred to Different Section
	HQ File :01/87/050/00357/AM07/	RLA File :03/94/040/00277/AM07/	Lic.No/Date:0310388067 05.07.2006	Defer Date:
	Decision : The Committee decided to transfer the case to DES-IV Section.			

45	Case No.: 9/27/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Transferred to Different Section
	HQ File :01/87/050/00359/AM07/	RLA File :03/94/040/00356/AM07/	Lic.No/Date:0310388331 07.07.2006	Defer Date:
	Decision : The Committee decided to transfer the case to DES-IV Section.			

46	Case No.:14/27/87-ALC1/2006	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/00387/AM07/	RLA File :05/24/040/00332/AM07/	Lic.No/Date:0510187022 19.07.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/173/2006-PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product (4-R-Cis)-1, 1,dimethyl ethyl !!6-Cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate (ATS-8)-----1kg Import items 1. Ethyl® 4-Cyano-3-Hydroxy Butanoate-----1.00kg 2. N-Butyl Lithium (15% in Hexane)-----1.90kg 3. Tertiary Butyl Acetate-----2.11kg 4. Tetrahydrofuran----5.63kg 5. 2,2, Dimethoxy Propane-----2.79kg 6. Ketoreductase YDH/KRED-----0.013kg 7. Glucose Dehydrogenase Enzyme GDH----0.0045kg 8. B-Nicotinamide-adenine dinucleotide phosphate, oxidized form, monosodium salt (NADP)-----0.90gm/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			
47	Case No.:15/27/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Transferred to Different Section
	HQ File :01/87/050/00391/AM07/	RLA File :03/94/040/00405/AM07/	Lic.No/Date:0310390596 21.07.2006	Defer Date:
	Decision : The Committee decided to transfer the case to DES-IV Section.			
48	Case No.:6/23/87-ALC1/2006	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00384/AM07/	RLA File :09/24/040/00145/AM07/	Lic.No/Date:0910026968 24.07.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			
49	Case No.:3/22/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred

	HQ File :01/82/050/00644/AM07/	RLA File :05/24/040/00364/AM07/	Lic.No/Date:0510187531 26.07.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the following information may be called for from the firm: 1. Step wise complete and balanced chemical reactions showing molecular weight and molar requirement of each input alongwith percentage yield on molar basis. 2. Material balance for the entire process. 3. Requirement in recovery of solvents at each step of manufacturing process. 4. End use of the export product alongwith technical literature. 5. Copy of published technical literature in support of the yield envisaged in each step of manufacturing process. The above information had been called for from the firm vide letter dt.28.5.2007. The Committee accordingly defer the case for 4 weeks.			
50	Case No.:16/27/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00419/AM07/	RLA File :02/24/040/00123/AM07/	Lic.No/Date:0210092125 02.08.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee perused the report of Central Council for Research Ayurveda and Siddha D/o AYUSH forwarded vide their letter No. 9-4/2006-CCRAS/Admn. dated 24.1.2007 and observed that there is no recommendation. Therefore, the Committee decided to call for comments from Central Council for Research Ayurveda and Siddha and deferred the case four weeks.			
51	Case No.:25/27/87-ALC1/2006	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Transferred to Different Section
	HQ File :01/87/050/00446/AM07/	RLA File :03/94/040/01463/AM06/	Lic.No/Date:0310393946 09.08.2006	Defer Date:
	Decision : The Committee decided to transfer the case to DES-IV.			
52	Case No.:89/23/82-ALC1/2006	Party Name:MEHTA PHARMACEUTICAL INDUSTRIES	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/00743/AM07/	RLA File :03/95/040/00555/AM07/	Lic.No/Date:0310394659 14.08.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/274/2006/PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Azithromycin tablets-----1kg

Import items

1. Erythromycin thiocyanate (on 100% Activity basis-----1.688kg A/kg

2. Hydroxylamine hcl-----0.97kg

3. Para toluene sulfonyl chloride-----0.539kg

4. Methanol-----3.00kg

5. Methylene chloride/Acetone-----1.27kg

6. 5% Platinum on charcoal-----1.05gm

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

53	Case No.:35/36/82-ALC1/2006	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/00776/AM07/	RLA File :09/24/040/00172/AM07/	Lic.No/Date:0910027276 22.08.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/50/2007-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product N,N1-Bis (Methoxy Carbonyl)-S-Methyl Isothiourea----1kg Import items 1. Dimethyl Sulphate-----0.533kg 2. Methyl Chloroformate----1.638kg 3. Methanol-----0.33kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

54	Case No.:4/35/82-ALC1/2006	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/00803/AM07/	RLA File :09/24/040/00191/AM07/	Lic.No/Date:0910027356 28.08.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Depts. of C&PC forwarded vide their U.O.No.35011/16/2007-PI-III dated 17.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Losartan Potassium----1kg

Import items

1. 2-Butyl-4-chloro-1-((21(1H-tetrazol-5-yl)(1,11 biphenyl)-4-yl)methyl)-1H-Imidazole-5-methanol-----0.97kg

2. Potassium Hydroxide-----0.14kg

3. Methanol-----1.38kg

4. Activated carbon-----0.07kg

5. Acetone-----1.00kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:5/35/82-ALC1/2006

Party Name:DR REDDYS LABORATORIES LTD

Meet No/Date:3/82-ALC4/2007
23.05.2007

**Status:Case
Approved**

HQ File :01/82/050/00804/AM07/

RLA File :09/24/040/00201/AM07/

Lic.No/Date:0910027357
28.08.2006

Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Depts. of C&PC forwarded vide their U.O.No.35011/16/2007-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Resperidone----1kg

Import items

1. 2-Amino Pyridine-----0.61kg

2. 1,3-Difluoro Benzene----0.93kg

3. 2-Acetyl Butyro Lactone-----0.83kg

4. Hydroxylamine Hcl-----0.44kg

5. Acetone-----2.55Ltr./kg

6. IPA----3.03Ltrs./kg

7. Methylene chloride-----9.01Ltrs/kg

8. Dimethyl Formamide-----0.06kg

9. Methanol-----6.74Ltrs/kg

10. Acetic Acid-----1.15kg

11. Toluene----3.00Ltrs./kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:34/28/82-ALC1/2006

Party Name:DSM ANTI-INFECTIVES INDIA LTD

Meet No/Date:3/82-ALC4/2007
23.05.2007

**Status:Case
Deferred**

	HQ File :01/82/050/00849/AM07/	RLA File :22/24/040/00203/AM07/	Lic.No/Date:2210005950 04.09.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

57	Case No.:12/27/82-ALC1/2006	Party Name:KDL BIOTECH LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/00889/AM07/	RLA File :03/94/040/00439/AM07/	Lic.No/Date:0310398896 11.09.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

58	Case No.:14/27/82-ALC1/2006	Party Name:MEDREICH LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/00910/AM07/	RLA File :07/24/040/00362/AM07/	Lic.No/Date:0710047333 12.09.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/261/2006-PI-III dated 14.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Ampicillin 500mg +Sulbactum 250mg injection-----1no. Import items 1. Ampicillin Sodium-----547.44mg 2. Sulbactum Sodium BP/USP/EP-----280.67mg Export product Ampicillin 1000mg+Sulbactum 500mg injection-----1no. Import items 1. Ampicillin Sodium-----1094.88mg 2. Sulbactum Sodium BP/USP/EP-----561.34mg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

59	Case No.:17/31/82-ALC1/2006	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
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	HQ File :01/82/050/00911/AM07/	RLA File :03/94/040/00615/AM07/	Lic.No/Date:0310399069 12.09.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

60	Case No.:46/28/82-ALC1/2006	Party Name:BELCO PHARMA	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/00920/AM07/	RLA File :05/24/040/00343/AM07/	Lic.No/Date:0510190748 13.09.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The information has again been called for from firm vide letter dated 28.5.2007 as their reply is incomplete. The Committee accordingly decided to defer this case for four weeks.			

61	Case No.:13/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/00961/AM07/	RLA File :03/94/040/00603/AM07/	Lic.No/Date:0310400077 19.09.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

62	Case No.:22/29/82-ALC1/2006	Party Name:MEDREICH LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/00997/AM07/	RLA File :07/24/040/00402/AM07/	Lic.No/Date:0710047571 25.09.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/270/2006-PI-III dated 14.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.
Export product

(i) Glucosamine 500mg sustained release tablet

Import item

Glucosamine sulphate sodium salt-----679.32mg/tab.

(ii) Export product

Glucosamine sustained release tablets 750mg

Import item

Glucosamine sulphate sodium salt-----1018.98mg/tablet

(iii) Export product

Glucosamine 500 mg+ Chondrotin sulphate 400mg sustained release tablets

Import item

1. Glucosamine sulphate sodium-----679.32mg/tablet

2. Chondrotin sulphate-----408mg/tablet

(iv) Export product

Glucosamine 750mg tablets

Import item

Glucosamine Hcl 918mg/tablets

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

63	Case No.:28/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01009/AM07/	RLA File :03/94/040/00602/AM07/	Lic.No/Date:0310400932 25.09.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

64	Case No.:29/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Deferred and Re-indexed
	HQ File :01/82/050/01010/AM07/	RLA File :03/94/040/00604/AM07/	Lic.No/Date:0310400933 25.09.2006	Defer Date:23.05.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

65	Case No.: 9/34/82-ALC1/2006	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Deferred and Re-indexed
	HQ File :01/82/050/00999/AM07/	RLA File :09/24/040/00177/AM07/	Lic.No/Date:0910027659 25.09.2006	Defer Date:23.05.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that the following is required from the firm. 1. Complete and balanced chemical reactions for each step showing the molar requirement of each input along with the utilization of each input in the reaction, percentage yield on molar basis may also be furnished for each step. 2. Requirement and recovery of solvents at each step. The Committee accordingly decided to defer this case for four weeks.			

66	Case No.: 7/35/87-ALC1/2006	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00589/AM07/	RLA File :03/24/040/01716/AM05/	Lic.No/Date:0310401770 28.09.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

67	Case No.: 24/32/82-ALC1/2006	Party Name:EMMELLEN BIOTECH PHARMACEUTICALS LIMITED,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01101/AM07/	RLA File :03/94/040/00703/AM07/	Lic.No/Date:0310402830 06.10.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

68	Case No.: 34/31/82-ALC1/2006	Party Name:DALAS BIOTECH LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01129/AM07/	RLA File :05/24/040/00460/AM07/	Lic.No/Date:0510192407 11.10.2006	Defer Date:20.06.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

69	Case No.: 1/35/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Transferred to Different Section
	HQ File :01/87/050/00629/AM07/	RLA File :03/94/040/00741/AM07/	Lic.No/Date:0310404245 16.10.2006	Defer Date:
	Decision : The committee decided to transfer this case to DES-IV Section.			

70	Case No.: 71/32/82-ALC1/2006	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Approved
	HQ File :01/82/050/01170/AM07/	RLA File :07/24/040/00427/AM07/	Lic.No/Date:0710047937 17.10.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006/PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Midazolam Base----1kg Import items 1. 2-Aminomethyl 7-chloro-2,3 dihydro-5(2-Fluorophenyl)1H-1,4 Benzodiazepine Di maleate-----3.74kg 2. Triethyl ortho acetate-----3.42kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

71	Case No.: 14/35/82-ALC1/2006	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Deferred
	HQ File :01/82/050/01186/AM07/	RLA File :03/94/040/00795/AM07/	Lic.No/Date:0310405299 20.10.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

72	Case No.: 72/32/82-ALC1/2006	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Approved
	HQ File :01/82/050/01207/AM07/	RLA File :07/24/040/00476/AM07/	Lic.No/Date:0710048136 30.10.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006/PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product
Mesterolone----1kg
Import items
Androstanalone-----1.65kg
RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

73	Case No.:1/42/82-ALC1/2006	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01213/AM07/	RLA File :09/24/040/00268/AM07/	Lic.No/Date:0910028003 31.10.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/52/2007/PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Des acetyl Diltiazem-----1kg Import items 1. Cis(+)-2-(4-methoxy phenyl)-3hydroxy-2,3 dihydro-1,5-benzothiazepine-4-(5H)-One----1.00kg 2. Potassium carbonate----0.45kg 3. Toluene-----1.00kg 4. Hydrochloric acid----not an importable item 5. Ethyl acetate-----0.225kg 6. Hexane-----0.175kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

74	Case No.:3/44/82-ALC1/2006	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01214/AM07/	RLA File :09/24/040/00174/AM07/	Lic.No/Date:0910028004 31.10.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

75	Case No.:4/44/82-ALC1/2006	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
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	HQ File :01/82/050/01215/AM07/	RLA File :09/24/040/00194/AM07/	Lic.No/Date:0910028005 31.10.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

76	Case No.:17/37/87-ALC1/2006	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00684/AM07/	RLA File :03/94/040/00824/AM07/	Lic.No/Date:0310406387 02.11.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

77	Case No.:5/44/82-ALC1/2006	Party Name:LEE PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01223/AM07/	RLA File :09/24/040/00295/AM07/	Lic.No/Date:0910028069 02.11.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006-PI-III dated 17.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product 5-(dichloro methoxy)-2-[(3,4-dimethoxy !!2-pyridinyl)methyl}thio]-1 H-Benzimidazole (Pentaprazole sulphide)-----1kg Import items 1. 2-chloromethyl-3,4-dimethoxy-pyridine Hcl-----0.75kg 2. 2,5-difluoromethoxy-2-mercapto-1H-benzimidazole-----0.75kg 3. Methanol-----2.95kg 4. Isopropyl ether-----2.10kg 5. Methylene chloride-----3.37kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

78	Case No.:2/42/82-ALC1/2006	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01234/AM07/	RLA File :09/24/040/00321/AM07/	Lic.No/Date:0910028090 03.11.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/51/2007/PI-III dated 17.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Beta carotene Pure----1kg

Import items

1. 2-Butene-1, 4-DIOL----2.80kg
2. Pyruvicaldehyde dimethylacetal-----2.13kg
3. 1,2 Epoxy butane-----5.40kg
4. Tetrahydrofuran-----5.93kg
5. Ethylene Dibromide----4.50kg
6. Hydroboromic Acid 48%-----13.36kg
7. Methanol-----6.66kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

79	Case No.:5/38/82-ALC1/2006	Party Name:DALAS BIOTECH LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01238/AM07/	RLA File :05/24/040/00544/AM07/	Lic.No/Date:0510193641 03.11.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

80	Case No.:23/37/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00703/AM07/	RLA File :03/94/040/00835/AM07/	Lic.No/Date:0310406887 07.11.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of DBT stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

81	Case No.:24/37/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00704/AM07/	RLA File :03/94/040/00836/AM07/	Lic.No/Date:0310406891 07.11.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of DBT stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

82	Case No.:3/42/82-ALC1/2006	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01282/AM07/	RLA File :09/24/040/00216/AM07/	Lic.No/Date:0910028174 10.11.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

83	Case No.:6/44/82-ALC1/2006	Party Name:LEE PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01281/AM07/	RLA File :09/24/040/00329/AM07/	Lic.No/Date:0910028171 10.11.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006-PI-III dated 17.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product 5-(dichloro methoxy)-2-[(3,4-dimethoxy !!2-pyridinyl)methyl}thio]-1 H-Benzimidazole (Pentaprazole sulphide)-----1kg Import items 1. 2-chloromethyl-3,4-dimethoxy-pyridine Hcl-----0.75kg 2. 2,5-difluoromethoxy-2-mercapto-1H-benzimidazole-----0.75kg 3. Methanol-----2.95kg 4. Isopropyl ether-----2.10kg 5. Methylene chloride-----3.37kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

84	Case No.:3/39/87-ALC1/2006	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Transferred to Different Section
	HQ File :01/87/050/00723/AM07/	RLA File :03/94/040/00877/AM07/	Lic.No/Date:0310407799 13.11.2006	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV Section.			

85	Case No.:14/34/82-ALC1/2006	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01293/AM07/	RLA File :07/24/040/00513/AM07/	Lic.No/Date:0710048430 15.11.2006	Defer Date:20.06.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

86	Case No.: 4/39/87-ALC1/2006	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/00739/AM07/	RLA File :03/94/040/00887/AM07/	Lic.No/Date:0310408368 16.11.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/41/2007-PI-III dated 16.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Zolpidem Tartrate----1kg Import items 1. 2- Amino 5- Methyl Pyridine-----1.21kg 2. 4-Methoxy Phenacy Bromide-----2.39kg 3. Tri ethyl amine----1.43kg 4. Methanol-----3.88kg 5. Acetone-----2.60kg 6. Formic acid 99%-----4.33kg 7. Ethylene di chloride----1.88kg 8. Tartaric acid----0.18kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

87	Case No.: 12/45/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00747/AM07/	RLA File :09/24/040/00128/AM07/	Lic.No/Date:0910028249 17.11.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

88	Case No.: 8/44/82-ALC1/2006	Party Name:M/S.ENAL DRUGS PVT LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01307/AM07/	RLA File :09/24/040/00237/AM07/	Lic.No/Date:0910028243 17.11.2006	Defer Date:20.06.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

89	Case No.: 9/44/82-ALC1/2006	Party Name:LEE PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Approved
	HQ File :01/82/050/01308/AM07/	RLA File :09/24/040/00233/AM07/	Lic.No/Date:0910028252 17.11.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006-PI-III dated 17.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product 5-(dichloro methoxy)-2-[(3,4-dimethoxy !2-pyridinyl)methyl}thio]-1 H-Benzimidazole (Pentaprazole sulphide)-----1kg Import items 1. 2-chloromethyl-3,4-dimethoxy-pyridine Hcl-----0.75kg 2. 2,5-difluoromethoxy-2-mercapto-1H-benzimidazole-----0.75kg 3. Methanol-----2.95kg 4. Isopropyl ether-----2.10kg 5. Methylene chloride-----3.37kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

90	Case No.: 4/42/82-ALC1/2006	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Approved
	HQ File :01/82/050/01309/AM07/	RLA File :09/24/040/00335/AM07/	Lic.No/Date:0910028281 20.11.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/51/2007-PI-III dated 17.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product B-Wing (L-Valine Cyclic Urea)----1kg Import items 1. L-Valine-----1.837kg 2. Acrylonitrile-----0.95kg 3. Methyl Chloro formate----2.25kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

91	Case No.:5/39/87-ALC1/2006	Party Name:AROCHEM INDUSTRIES	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/00758/AM07/	RLA File :03/94/040/00398/AM07/	Lic.No/Date:0310408939 21.11.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/271/2006-PI-III dated 3.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Choline Bitartrate USP coated-----1kg Import items 1. L-tartaric acid-----0.775kg 2. Choline base----1.10kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

92	Case No.:16/38/82-ALC1/2006	Party Name:KOPRAN LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01330/AM07/	RLA File :03/94/040/00653/AM07/	Lic.No/Date:0310409126 22.11.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

93	Case No.:22/36/82-ALC1/2006	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01313/AM07/	RLA File :07/24/040/00566/AM07/	Lic.No/Date:0710048576 22.11.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The copy of application has been sent to PI Division on 28.5.2007. The Committee accordingly decided to defer this case for four weeks.			

94	Case No.:5/42/82-ALC1/2006	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01331/AM07/	RLA File :09/24/040/00188/AM07/	Lic.No/Date:0910028327 23.11.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/51/2007-PI-III dated 17.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product
2,3 dibromo-5-benzoyl pyrrole-----1kg

Import items
1. Pyrrole-----0.43kg
2. Dichloro Methane-----5.25kg
3. Morpholine-----1.29kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

95	Case No.: 12/39/80-ALC2/2006	Party Name:IDMC LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Deferred
	HQ File :01/80/050/00979/AM07/	RLA File :34/24/040/00196/AM07/	Lic.No/Date:3410017515 29.11.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

96	Case No.: 16/43/87-ALC1/2006	Party Name:ARCHIES LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Transferred to Different Section
	HQ File :01/87/050/00779/AM07/	RLA File :05/24/040/00676/AM07/	Lic.No/Date:0510195454 30.11.2006	Defer Date:
	Decision : The committee decided to transfer this case to DES-IV Section.			

97	Case No.: 34/40/82-ALC1/2006	Party Name:KOPRAN LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Deffered and Re-indexed
	HQ File :01/82/050/01372/AM07/	RLA File :03/94/040/00951/AM07/	Lic.No/Date:0310410420 01.12.2006	Defer Date:06.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

98	Case No.: 6/42/82-ALC1/2006	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Deffered and Re-indexed
	HQ File :01/82/050/01380/AM07/	RLA File :09/24/040/00326/AM07/	Lic.No/Date:0910028436 01.12.2006	Defer Date:06.06.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

99	Case No.: 7/42/82-ALC1/2006	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01381/AM07/	RLA File :09/24/040/00246/AM07/	Lic.No/Date:0910028437 01.12.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/50/2007-PI-III dated 16.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product 5-Bromophthalide-----1kg Import items 1. Hydrobromic acid 48%-----3.35kg 2. Methanol-----6.00kg 3. Nitro Phthalimide-----2.142kg 4. Zinc Dust-----1.827kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

100	Case No.: 8/42/82-ALC1/2006	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01382/AM07/	RLA File :09/24/040/00166/AM07/	Lic.No/Date:0910028438 01.12.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/52/2007-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Atorvastatin calcium trihydrate-----1kg

Import items

1. (4-R,cis)-1,1-dimethyl ethyl-6-(2 amino ethyl)-2,2-dimethyl-1, 3-dioxane-4-acetate-----1.08kg

2. (+_) 4-fluoro-a-(2-methyl-1-oxopropyl)-y-oxa-N,b-diphenyl benzene butaneamide----1.15kg

3. Cyclohexane-----2.01kg

4. IPA-----1.32kg

5. Acetonitrile-----2.673kg

6. Methanol-----1.73kg

7. Toluene-----1.34kg

8. Sodium Hydroxide----0.51kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

101	Case No.:18/43/82-ALC1/2006	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01398/AM07/	RLA File :05/24/040/00739/AM07/	Lic.No/Date:0510195766 06.12.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/60/2007-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Fluticasone----1kg Import item Flumethasone base-----2.50kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

102	Case No.:3/47/80-ALC2/2006	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/80/050/01016/AM07/	RLA File :09/24/040/00324/AM07/	Lic.No/Date:0910028524 06.12.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

103	Case No.:11/44/82-ALC1/2006	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01409/AM07/	RLA File :09/24/040/00374/AM07/	Lic.No/Date:0910028536 07.12.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

104	Case No.:20/43/87-ALC1/2006	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00806/AM07/	RLA File :08/24/040/00251/AM07/	Lic.No/Date:0810061568 08.12.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

105	Case No.:1/48/87-ALC1/2006	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00816/AM07/	RLA File :09/24/040/00356/AM07/	Lic.No/Date:0910028622 12.12.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

106	Case No.:21/43/82-ALC1/2006	Party Name:LEPRO HERBALS PVT. LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01445/AM07/	RLA File :05/24/040/00768/AM07/	Lic.No/Date:0510196087 12.12.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/163/2006-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Glycyrrhetic acid (18 Beta Glycyrrhetic acid---1kg Import item Glycyrrhizic acid-----2.70kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

107	Case No.:37/44/82-ALC1/2006	Party Name:LEE PHARMA LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01427/AM07/	RLA File :09/24/040/00357/AM07/	Lic.No/Date:0910028619 12.12.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006-PI-III dated 17.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product 5-(dichloro methoxy)-2-[(3,4-dimethoxy 2-pyridinyl)methyl]thio]-1 H-Benzimidazole (Pentaprazole sulphide)-----1kg Import items 1. 2-chloromethyl-3,4-dimethoxy-pyridine Hcl-----0.75kg 2. 2,5-difluoromethoxy-2-mercapto-1H-benzimidazole-----0.75kg 3. Methanol-----2.95kg 4. Isopropyl ether-----2.10kg 5. Methylene chloride-----3.37kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

108	Case No.:10/44/83-ALC1/2006	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/83/050/01014/AM07/	RLA File :22/24/040/00278/AM07/	Lic.No/Date:2210006291 13.12.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

109	Case No.:2/46/82-ALC1/2006	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01441/AM07/	RLA File :09/24/040/00390/AM07/	Lic.No/Date:0910028634 13.12.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

110	Case No.:27/43/87-ALC1/2006	Party Name:ARCH PHARMALABS LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/00832/AM07/	RLA File :05/24/040/00767/AM07/	Lic.No/Date:0510196213 13.12.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/173/2006-PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

(4-R-Cis)-1, 1,dimethyl ethyl 6-Cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate (ATS-8)-----1kg

Import items

1. Ethyl® 4-Cyano-3-Hydroxy Butanoate-----1.00kg
2. N-Butyl Lithium (15% in Hexane)-----1.90kg
3. Tertiary Butyl Acetate-----2.11kg
4. Tetrahydrofuran----5.63kg
5. 2,2, Dimethoxy Propane-----2.79kg
6. Ketoreductase YDH/KRED-----0.013kg
7. Glucose Dehydrogenase Enzyme GDH----0.0045kg
8. B-Nicotinamide-adenine dinucleotide phosphate, oxidized form, monosodium salt (NADP)-----0.90gm/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

111	Case No.:17/41/82-ALC1/2006	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01440/AM07/	RLA File :08/24/040/00259/AM07/	Lic.No/Date:0810061678 14.12.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Menadione Dimethyl Pyrimidinol Bisulphite-----1kg Import items 1. Beta methyl naphthalene-----1.242kg 2. Sodium dichromate-----2.50kg 3. N-butanol-----1.00kg 4. Acetyl acetone-----0.48kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

112	Case No.:26/43/87-ALC1/2006	Party Name:ADVENT DYESTUFFS & CHEMICALS PVT. LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Transferred to Different Section
	HQ File :01/87/050/00824/AM07/	RLA File :03/94/040/00839/AM07/	Lic.No/Date:0310412237 15.12.2006	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IC Section.			

113	Case No.:14/44/82-ALC1/2006	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01447/AM07/	RLA File :09/24/040/00387/AM07/	Lic.No/Date:0910028654 18.12.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/51/2007-PI-III dated 17.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product (2, 6-Dimethyl Phenoxy acetic acid (A-Wing)-----1kg Import items 1. 2,6-Dimethyl Phenol-----2.00kg 2. Methanol-----4.25kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

114	Case No.:3/46/82-ALC1/2006	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01448/AM07/	RLA File :09/24/040/00351/AM07/	Lic.No/Date:0910028662 18.12.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/50/2007-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Efavirenz-----1kg

Import items

1. Pivaloyl chloride----1.14kg

2. Tetramethyl ethylene diamine-----1.12kg

3. N-Butyl lithium (15% in N-hexane) (on 100% basis)---2.13kg

4. Cyclopropylacetylene-----0.817kg

5. Sodium Borohydride-----0.051kg

6. Triphosgene-----0.498kg

7. DDQ trifluoro acetic acid-----0.191kg

8. Trifluoro acetic acid-----1.70kg

9. Triethylamine-----1.19kg

10. Triphenyl methane-----0.010kg

11. Methyl tertiary butyl ether-----0.29kg

12. N-heptane-----0.82kg

13. Toluene-----6.53kg

14. Methanol-----1.95kg

15. Tetrahydrofuran-----6.55kg

16. N-Hexane-----7.73kg

17. Acetonitrile-----3.21kg

18. Methylene chloride-----1.68kg

19. Isopropyl alcohol-----1.66kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

115	Case No.:3/47/87-ALC1/2006	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00826/AM07/	RLA File :09/24/040/00323/AM07/	Lic.No/Date:0910028660 18.12.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

116	Case No.:4/47/87-ALC1/2006	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00827/AM07/	RLA File :09/24/040/00359/AM07/	Lic.No/Date:0910028661 18.12.2006	Defer Date:20.06.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

117	Case No.: 10/40/83-ALC1/2006	Party Name:NICHOLAS PIRAMAL INDIA LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Rejected
	HQ File :01/83/050/01042/AM07/	RLA File :03/95/040/00979/AM07/	Lic.No/Date:0310412803 20.12.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that MDL had been called for from the firm but no reply has been received from him. In absence of complete information, it is not possible for the Committee to workout the I/O Norms. RLA concerned may take further necessary action including cancellation of Advance Licence under para 4.7 of HBP as per above decision of Norms Committee.			

118	Case No.: 16/44/82-ALC1/2006	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Deferred
	HQ File :01/82/050/01496/AM07/	RLA File :03/95/040/01149/AM07/	Lic.No/Date:0310413354 22.12.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

119	Case No.: 21/44/82-ALC1/2006	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Approved
	HQ File :01/82/050/01508/AM07/	RLA File :08/24/040/00280/AM07/	Lic.No/Date:0810062016 29.12.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Menadione Dimethyl Pyrimidinol Bilsulphite-----1kg Import items 1. Beta methyl naphthalene-----1.242kg 2. Sodium dichromate-----2.50kg 3. N-butanol-----1.00kg 4. Acetyl acetone-----0.48kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

120	Case No.:1/2/82-ALC1/2007	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01512/AM07/	RLA File :22/24/040/00286/AM07/	Lic.No/Date:2210006336 02.01.2007	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/159/2005-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Clarithromycin Granules 42% (Suspension Grade)-----1kg Import items 1. Clarithromycin-----0.4242kg OR its raw material as per SION A-2263 on prorata basis. 2. Carbopol-----0.30kg 3. HPMC Phthalate-----0.30kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

121	Case No.:1/47/82-ALC1/2006	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01515/AM07/	RLA File :05/24/040/00520/AM07/	Lic.No/Date:0510197225 03.01.2007	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee decided to send copy of application to PI Division. The Committee accordingly decided to defer this case for four weeks.			

122	Case No.:11/48/82-ALC1/2006	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01514/AM07/	RLA File :05/24/040/00648/AM07/	Lic.No/Date:0510197222 03.01.2007	Defer Date:20.06.2007
	Decision : he Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee decided to send copy of application to PI Division. The Committee accordingly decided to defer this case for four weeks.			

123	Case No.:10/47/87-ALC1/2006	Party Name:ALEMBIC LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/00867/AM07/	RLA File :34/24/040/00203/AM07/	Lic.No/Date:3410017776 04.01.2007	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/23/2007-PI-III dated 18.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Azithromycin Monohydrate----1kg

Import items

1. Erythromycin Thiocyanate (on 100% kg. Activity)-----2.24kg
2. Hydroxylamine hcl-----1.03kg
3. Acetone/Acetonitrile----7.24kg
4. Methanol/IPA-----3.06kg
5. Platinum oxide-----2.50gm
6. Triethylamine-----0.51kg
7. Methylene chloride----3.16kg
8. Activated carbon-----0.0227kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:4/46/82-ALC1/2006

Party Name:MANTENA LABORATORIES
LIMITED

Meet No/Date:3/82-ALC4/2007
23.05.2007

Status:Case
Approved

HQ File :01/82/050/01532/AM07/

RLA File :09/24/040/00244/AM07/

Lic.No/Date:0910028879
04.01.2007

Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006-PI-III dated 17.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

[(E)]-2-[3(S)-[3-[2-(7-chloro-2-quinolinyl)ethenyl]Phenyl]-3-Hydroxy Propyl]Phenyl]-2-Propanol (intermediate of montelukast)----1kg

Import items

1. 7-chloroquinaldine----2.05kg
2. Isophthaldehyde----2.44kg
3. Vinyl magnesium bromide-----7.57kg
4. Methyl-2-Iodo benzoate-----1.90kg
5. Ammonium acetate-----1.63kg
6. Palladium acetate----0.018kg
7. Methyl magnesium chloride----0.45kg
8. Dichloro methane-----20.49kg
9. (-)Di Isopinocampheyl chloroborane-----2.11kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

125	Case No.:1/4/82-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01535/AM07/	RLA File :09/24/040/00410/AM07/	Lic.No/Date:0910028890 05.01.2007	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

126	Case No.:13/47/87-ALC1/2006	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/87/050/00872/AM07/	RLA File :03/94/040/00989/AM07/	Lic.No/Date:0310414722 05.01.2007	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

127	Case No.:2/49/82-ALC1/2006	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01534/AM07/	RLA File :09/24/040/00242/AM07/	Lic.No/Date:0910028889 05.01.2007	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006-PI-III dated 17.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product [(E)]-2-[3(S)-[3-[2-(7-chloro-2-quinoliny)]ethenyl]Phenyl]-3-Hydroxy Propyl]Phenyl]-2-Propanol (intermediate of montelukast)----1kg Import items 1. 7-chloroquinaldine----2.05kg 2. Isophthaldehyde----2.44kg 3. Vinyl magnesium bromide-----7.57kg 4. Methyl-2-Iodo benzoate-----1.90kg 5. Ammonium acetate-----1.63kg 6. Palladium acetate----0.018kg 7. Methyl magnesium chloride----0.45kg 8. Dichloro methane-----20.49kg 9. (-)Di Isopinocampheyl chloroborane-----2.11kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

128	Case No.:16/47/87-ALC1/2006	Party Name:ATUL LIMITED,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Transferred to Different Section
	HQ File :01/87/050/00880/AM07/	RLA File :08/24/040/00294/AM07/	Lic.No/Date:0810062266 09.01.2007	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV Section.			

129	Case No.:17/47/87-ALC1/2006	Party Name:ATUL LIMITED,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Transferred to Different Section
	HQ File :01/87/050/00881/AM07/	RLA File :08/24/040/00295/AM07/	Lic.No/Date:0810062267 09.01.2007	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV Section.			

130	Case No.:2/4/82-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01542/AM07/	RLA File :09/24/040/00395/AM07/	Lic.No/Date:0910028953 10.01.2007	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

131	Case No.:4/49/82-ALC1/2006	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01544/AM07/	RLA File :09/24/040/00354/AM07/	Lic.No/Date:0910028959 10.01.2007	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

132	Case No.:5/49/82-ALC1/2006	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/82/050/01556/AM07/	RLA File :09/24/040/00365/AM07/	Lic.No/Date:0910029017 12.01.2007	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/16/2007-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Sertraline Hcl---1kg

Import items

1. N-(4-(3,4-Dichlorophenyl)-3,4-dihydro-1(2H)-Naphthalenylidene) methalamine-----3.27kg

2. Hexane-----5.75kg

3. D(-)Mandalic acid-----0.392kg

4. Ethyl Acetate-----5.57kg

5. Sodium Borohydride-----0.331kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

133	Case No.:13/48/82-ALC1/2006	Party Name:DALAS BIOTECH LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01573/AM07/	RLA File :05/24/040/00640/AM07/	Lic.No/Date:0510197947 16.01.2007	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

134	Case No.:16/49/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01721/AM07/	RLA File :03/95/040/01297/AM07/	Lic.No/Date:0310416716 22.01.2007	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

135	Case No.:21/47/87-ALC1/2006	Party Name:AARTI DRUGS LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/87/050/00941/AM07/	RLA File :03/94/040/01157/AM07/	Lic.No/Date:0310416706 22.01.2007	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/41/2007-PI-III dated 16.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Pioglitazone Hcl-----1kg

Import items

1. 5-Ethyl-Pyridyl-2-Ethanol-----1.200kg
2. Tetrahydrofuran-----2.620kg
3. Para Hydroxy Benzaldehyde-----0.883kg
4. Potassium Carbonate-----1.00kg
5. Methylene Dichloride-----9.39kg
6. 2,4-Thiozolidinenone-----1.200kg
7. Piperidine-----0.368kg
8. Sodium Borohydride-----0.412kg
9. Methanol-----7.32kg
10. Isopropyl Alcohol-----1.94kg
11. Acetic Acid-----0.500kg
12. Sodium hydroxide-----0.500kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

136	Case No.:3/48/83-ALC1/2006	Party Name:NEO MEDICHEM PVT LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
	HQ File :01/83/050/01154/AM07/	RLA File :09/21/040/00585/AM07/	Lic.No/Date:0910029115 23.01.2007	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/274/2006-PI-III dated 23.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product 4-(3,4-dichloro phenyl)3,4-dihydro-1-(2H)naphthalinone-----1kg Import items 1. Alpha Naphthol-----0.95kg 2. Methanol-----1.305kg 3. Acetone-----1.87kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

137	Case No.:6/49/82-ALC1/2006	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Approved
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	HQ File :01/82/050/01597/AM07/	RLA File :09/24/040/00392/AM07/	Lic.No/Date:0910029109 23.01.2007	Defer Date:
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/16/2007-PI-III dated 17.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Losartan Potassium----1kg Import items 1. 2-Butyl-4-chloro-1-((21(1H-tetrazol-5-yl)(1,11 biphenyl)-4-yl)methyl)-1H-Imidazole-5-methanol-----0.97kg 2. Potassium Hydroxide-----0.14kg 3. Methanol-----1.38kg 4. Activated carbon-----0.07kg 5. Acetone-----1.00kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

138	Case No.:8/49/82-ALC1/2006	Party Name:DALAS BIOTECH LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01746/AM07/	RLA File :05/24/040/00872/AM07/	Lic.No/Date:0510198387 24.01.2007	Defer Date:20.06.2007
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

139	Case No.:1/3/82-ALC4/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01650/AM07/	RLA File :09/24/040/00483/AM07/	Lic.No/Date:0910029354 15.02.2007	Defer Date:20.06.2007
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

140	Case No.:3/4/82-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/01648/AM07/	RLA File :09/24/040/00482/AM07/	Lic.No/Date:0910029348 15.02.2007	Defer Date:20.06.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

141	Case No.: 3/1/87-ALC1/2007	Party Name:AVON ORGANICS LTD.,	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Deferred
	HQ File :01/87/050/01107/AM07/	RLA File :09/24/040/00487/AM07/	Lic.No/Date:0910029668 14.03.2007	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

142	Case No.: 2/3/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Deferred
	HQ File :01/82/050/00005/AM08/	RLA File :34/24/040/00301/AM07/	Lic.No/Date:3410018454 30.03.2007	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

143	Case No.: 3/3/82-ALC4/2007	Party Name:ALEMBIC LIMITED	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status: Case Approved
	HQ File :01/82/050/00011/AM08/	RLA File :34/24/040/00005/AM08/	Lic.No/Date:3410018518 10.04.2007	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Depts. of C&PC forwarded vide their U.O.No.35011/23/2007/PI-III dated 18.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

AZA Erythromycin-----1kg

Import items

1. Erythromycin base-----1.86kg A/kg

2. Hydroxylamine hcl-----0.94kg

3. Methane sulfonyl chloride-----0.69kg

4. Methanol-----1.09kg

5. Acetone-----1.27kg

6. Ethyl alcohol-----3.00Ltrs.

7. Platinum catalyst on activated carbon-----0.298gm.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

144	Case No.:4/3/82-ALC4/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/00016/AM08/	RLA File :03/95/040/01558/AM07/	Lic.No/Date:0310427654 23.04.2007	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

145	Case No.:6/3/82-ALC4/2007	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/00017/AM08/	RLA File :03/95/040/00021/AM08/	Lic.No/Date:0310427662 23.04.2007	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

146	Case No.:5/3/82-ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:3/82-ALC4/2007 23.05.2007	Status:Case Deferred
	HQ File :01/82/050/00018/AM08/	RLA File :13/24/040/00003/AM08/	Lic.No/Date:1310024226 24.04.2007	Defer Date:20.06.2007

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.

Minutes of the Norms Committee Meeting No. 03/08 held on 23.5.07 under the Chairmanship of Sh. S.K.Prasad, Addl. DGFT.

The Committee first considered the minutes of the NC Meeting No. 03/08 held on 23.5.07 for confirmation and confirmed and adopted the same with some minor changes.

The Committee considered each of the cases in the agenda as under:

Case No. A50	M/s. Lupin Ltd.
M.N.03/08	HQ F.No.01/82/50/ 1464/AM07/DES.III
Date 23.5.2007	RLA F.No.3/95/040/887/AM07
	Adv. Lic. No. 0310404994dt. 19.10.2006

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/46/2007-PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Lovastatin-----1kg

Import items

1. Toluene-----5.409kg

3. IPA-----0.749kg

4. Methylene chloride-----1.829kg

5. Monopropylene glycol-----1.017kg

2. Protease Peptone-----0.45kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-51 M/s. Shanta Biotech Ltd.
M.N.03/08 HQ F.No.01/82/50/ 30/AM08/DES.III
Date 23.5.2007 RLA F.No.9/24/040/366/AM07
Adv. Lic. No. 0910028896 dt. 5.1.2007

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.
The Committee decided to remind DBT for their comments and the Committee accordingly deferred the case for 4 weeks.

Case No. B-67 M/s.Glow Pharma Ltd.
M.N.03/08 HQ F.No.01/82/162/40/AM08/DES.III
Date 23.5.2007 Adv. Lic. No. 0310343031 dt. 16.8.2005

The Committee considered this 3rd time E.O.P Extension of advance licence as per agenda.
The Committee noted that no justification given by firm. The Committee, therefore, did not recommend the case for EOP Extension.

Case No. B-68 M/s. IPCA Labs Ltd.
M.N.03/08 HQ F.No.01/82/50/ 14 /AM08/DES.III
Date 23.5.2007 Adv. Lic. No. 0310263464 dt. 13.4.2004

The Committee considered this case for revision of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee noted that firm's attention was invited to Para 4.12 of HBP. The Committee decided to maintain status quo.
RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.